

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 16036/2020

(Arising out of impugned final judgment and order dated 03-12-2020 in WP No. 22681/2020 passed by the High Court Of Andhra Pradesh At Amravati)

K ABDUL GANI SHAIKH & ANR.

Petitioner(s)

VERSUS

THE STATE OF ANDHRA PRADESH & ANR.

Respondent(s)

(IA No.136023/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.136024/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.136342/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 04-01-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE NAVIN SINHA

HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s) Mr. Saharsh Jauhari, Adv.
Mr. Kuldeep Singh, Adv.
Mr. C.H. Rastrapal, Adv.,
Mr. Aditya Soni, AORFor Respondent(s) Mr. Mahfooz A. Nazki, AOR
Mr. Polanki Gowtham, Adv
Mr. Shaik Mohamad Haneef, Adv
Mr. Amitabh Sinha, Adv
Mr. Shrey Sharma, AdvUPON hearing the counsel the Court made the following
O R D E R

We are not inclined to interfere in the matter.

The Special Leave Petition is accordingly, dismissed.

Pending application(s), if any, stand disposed of.

(Geeta Ahuja)
Court Master(Beena Jolly)
Court Master